2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

RA.6/92 IN DA.512/87

DATE OF DECISION: 19.2.1992

R.A.S. Gautam Vs. Union of India & Ors.

JUDGEMENT

(delivered by Hon. Vice Chairman Shri P.K. Kartha)

The petitioner in this RA is the original respondent in OA.512/87, which was disposed of by Judgement dated 2.8.91. After hearing the learned counsel of both parties and going through the records carefully, the Tribunal disposed of the application with the direction to the respondents to convene a review DPC to reconsider the case of the petitioner on the basis of the instructions contained in the C.B.D.T. Manual for selection on the basis of seniority-cum-merit and in case he was found fit by the DPC, he shall be given promotion from the date his immediate junior was promoted with all consequential benefits.

- 2. After going through the RA, we see no error apparent on the face of the Judgement. The petitioner has also not brought out any new facts warranting the review of the Judgement.
- 3. The review petition is dismissed.

(B.N. DHOUNDIYAL)

MEMBER(A)

k≘m 07021992 (P.K. KARTHA)
VICE CHAIRMAN(J)